HIGH COURT ORIGINAL SIDE AND APPELLATE SIDE, BOMBAY
NOTICE

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which is published on 3rd June 2026, it is hereby notified for the information of the Advocates and parties appearing in person that the Hon'ble the Acting Chief Justice has been pleased to approve the following partial modification w.e.f. 18th June 2026 :

	Sitting	Assignment	Assignment
1	The Hon'ble The **ACTING CHIEF JUSTCE** **AND** The Hon'ble Shri Justice **GAUTAM ASHWIN ANKHAD** **(Court Room No. 46)** **[DIVISION BENCH – 1]** **COMMERCIAL APPELLATE DIVISION BENCH - I** (Arbitration Appeals)	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Principal Seat. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning from the year 2025 onward. (E) All Writ Petitions and References under Direct Tax Laws of the year 2026. (F) Civil Writ Petitions relating to Tender matters. (G) Civil Writ Petitions relating to Environmental issues. (H) Arbitration Appeals (Division Bench) from the year 2025 onward.	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, of the year 2025 and onward. (B) Writ Petitions relating to infrastructure of all Courts in Mumbai. (C) Civil Writ Petitions relating to Infrastructure Projects. (D) Civil Writ Petitions relating to Municipal Corporations, Cantonment areas and the matters under Maharashtra Regional Town Planning Act, 1966 concerning the above areas, from the year 2025 and onward. (E) All Writ Petitions and References under Direct Tax Laws of the year 2026. (F) Writ Petitions relating to Tender matters. (G) Writ Petitions relating to Environmental issues. (H) Arbitration Appeals (Division Bench) from the year 2025 onward.

		(I) Civil Writ Petitions against the orders passed by CAT. (J) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (K) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (L) Civil Writ Petitions not assigned to other Courts, from the year 2025 onward. (M) Writ Petitions against High Court and District Courts' Administration and it's offices / officers. (N) Criminal Contempt Petitions. (O) Criminal Writ Petitions and Criminal Applications seeking directions (except offences against women and children) from the year 2025 onward.	(I) Civil Writ Petitions against the orders passed by CAT. (J) Civil Writ Petitions against the orders passed by Armed Forces Tribunal. (K) Civil Writ Petitions relating to Judicial Officers and candidates for the post of Judicial Officers. (L) Civil Writ Petitions not assigned to other Courts from the year 2025 onward. (M) Writ Petitions against High Court and District Courts' Administration and it's offices / officers. (N) Criminal Contempt Petitions.
8	The Hon'ble Shri Justice **SARANG V. KOTWAL** **AND** The Hon'ble Shri Justice **ASHISH S. CHAVAN** **(Court Room No. 28)** **[DIVISION BENCH–8]**	APPELLATE SIDE For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions and Criminal Applications including seeking directions in respect of offences against women and children. (B) Criminal Appeals against conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein accused are in jail arising out of same judgment and all Applications	ORIGINAL SIDE For admission, hearing, order matters and applications therein : (A) Writ Petitions challenging Look Out Notice (Civil). (B) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020.

		therein from the year 2022 to 2024. (C) Confirmation of Death Sentence Cases with connected Appeals of the year 2023. (D) Applications for Leave to Appeal. (E) Criminal References. (F) Other Criminal jurisdiction work not assigned to other Courts. (G) Habeas Corpus Matters. (H) Writ Petitions challenging Look Out Notice (Civil). (I) Civil Writ Petitions not assigned to other Courts from the year 2018 to 2020. (J) Writ Petitions relating to Furlough, Parole, Remission & Commutation of Sentence/ Pre-mature release. (K) Appeals against acquittal (Division Bench) up to year 2024. (L) Criminal Appeals (Bail matters) under Special Statutes pertaining to the Division Bench (excluding Appeals against conviction and acquittal).	(C) Appeals (except those assigned to other Court), up to the year 2021.

		(M) All First Appeals except Land Acquisition. **(N) Preventive Detention Matters.**	

Dated this 17th day of June 2026

By Order,

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(P. P. Jadhav)
Registrar (Judl-I),
High Court, A.S., Bombay